CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

R.A.St.Ne. 10/96
with
M.A.No. 176/1996
in
O.A. NO. 361/91
RXXXX

Union of India & Ors.	Petitioners (Orig. Respondents)
Mr. N.S. Shevde,	Advocate for the Petitioner (s)
Versus	
F.R. Sølanki & Ors.	Respondents (Orig. Applicant)
Mr Cirish Datel	Advocate for the Respondent (s)

DATE OF DECISION 7.3.1996

CORAM

The Hon'ble Mr. y. Radhakrishnan, Admn. Member.

The Hon'ble Mr.

JUDGMENT

- 1. Whether Reporters of Local papers may be allowed to see the Judgment?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgment?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

No

Union of India & Ors.

.... Applicants (Orig.Respondents)

(Advocate: Mr.N.S.Shevde)

V/s.

F.R. Solanki died pendente lite by his L.Rs I.F. Solanki & Ors.

.. Respondents (Orig. Applicants)

ORAL ORDER

R.A.St.No. 10/1996

with

M.A. No. 176/1996

in

O.A.No. 361/91

Date: 7.3.1996.

per: Hen'ble Mr. V.Radhakrishnan, Admn. Member.

This Review Application has been filed beyond the time-limit allowed under the Rules hence it is required to be rejected on that ground only. However, even on merits there is no justification put up by the applicant i.e., Original Respondents for review of the judgment dated 15.12.95 as there is no error apparent on the face of the record in the judgment. Hence even on merits there is no justification for review of the judgment dated 15.12.95. Accordingly R.A.St.10/96 rejected. As R.A. is rejected M.A.No.176/96 does not survive and is disposed of accordingly.

(V.Radhakrishnan) Member(A)